

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(IB)-169(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Magad Realtors Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner:

Mr. Atul Sharma, Mr. Vikram Babbar,
Mr. Shashank K. Lal, Mr.

Aditya Vashisht, Advs. for EARCL

For the Respondents :

Mr. Sumant Batra, Adv. with Ms. Niharika
Sharma, Adv. for RP

ORDER

For the Applicant counsel having stated that since other three CPs [i.e., CP-(IB)-172(PB)/2019, CP-(IB)-192(PB)-2019 and CP-(IB)-193(PB)/2019] not being listed along with these company petitions and they being posted to **08.12.2020**, the Registry is directed to list these CPs along with those CPs on **08.12.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)